



The Industrial Disputes (Amendment and Miscellaneous Provisions) (Haryana Amendment) Repeat Act, 2024

Act No. 10 of 2024

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PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 26th March, 2024

No. Leg. 10/2024.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 13th March, 2024 and is hereby published for general information:-

HARYANA ACT NO. 10 OF 2024**THE INDUSTRIAL DISPUTES (AMENDMENT AND MISCELLANEOUS PROVISIONS) (HARYANA AMENDMENT) REPEAL ACT, 2024****AN****ACT**

to repeal the Industrial Disputes (Amendment and Miscellaneous Provisions) (Haryana Amendment) Act, 1957.

Be it enacted by the Legislature of the State of Haryana in the Seventy-fifth Year of the Republic of India as follows:-

1. This Act may be called the Industrial Disputes (Amendment and Miscellaneous Provisions) (Haryana Amendment) Repeal Act, 2024. Short title.
2. The Industrial Disputes (Amendment and Miscellaneous Provisions) (Haryana Amendment) Act, 1957, is hereby repealed. Repeal of Punjab Act 9 of 1957.
3. The repeal by this Act shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from the Act hereby repealed;

nor shall the repeal of the Act revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

RITU GARG,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.